

<sup>1</sup>(b) Monitoring of the old-age and widow pension schemes.

(xxvii) Welfare of the weaker sections and in particular of the Scheduled Castes and Scheduled Tribes ;

(a) Promotion of welfare of the Scheduled Castes and weaker sections ;

(b) Preparation of plans and implementation of schemes for social justice.

(xxviii) Public Distribution system ;

Distribution of essential commodities.

(xxix) Maintenance of community assets ;

Guiding and monitoring preservation and maintenance of community assets.

(xxx) Planning and statistics ;

(a) Preparation of plan for economic development ;

(b) Review, co-ordination and integration of the plans by the Gram Panchayat ;

(c) Ensuring execution of the Khand and Gram Panchayat development plan.

(d) Periodical review of achievement and targets ;

(e) Collection of data and maintenance of statistics in respect of matters relating to the implementation of the Khand Plan.

(xxxi) Supervision over Gram Panchayats ;

(a) Distribution of grants to the Gram Panchayats in accordance with the prescribed procedure ;

(b) General supervision according to rules over the activity of the Gram Panchayat.

(xxxii) Providing relief in natural calamities ; ]<sup>1</sup>

## SCHEDULE — II

(See section 33)

### <sup>1</sup>[ PART — A

(i) Agriculture, including agricultural extension ;

(a) Promotion of measures to increase agricultural production.

(b) Establishment and maintenance of godowns.]<sup>1</sup>

<sup>1</sup> [(ii) Land development, land reform implementation, land consolidation and soil conservation ;

Planning and implementation of land improvement, soil conservation and land consolidation programmes entrusted by the Government.

(iii) Minor Irrigation, water management and water development;

(a) Construction and maintenance of minor irrigation and inter-Khand water projects ;

(b) Managing the water distribution ;

(c) Development of sub-soil water ;

(d) watershed development ;

(iv) Animal husbandry, dairying and poultry ;

(a) Establishment and maintenance of veterinary and animal husbandry services ;

(b) Improvement of breeds.

(c) Promotion of dairying, poultry and piggery.

(v) Fisheries ;

(a) Development of fisheries in irrigation works.

(b) Implementation of fishermen's welfare programmes.

(vi) Social and farm forestry ;

(a) Promotion of Social and farm forestry, tree plantation and sericulture.

(b) Development of wastelands.

(vii) Minor forest produce ;

Promoting and implementing programmes of minor forest produce.

(viii) Small industries ;

Promotion of small scale industry and food processing unit.

(ix) Cottage and village industries ;

(a) Establishing and maintain training centers for training in village and cottage industries.

(b) Establishment of Panchayat industries at district level.

(x) Rural housing ;

(a) Promotion and development of rural housing programmes.

(b) Implementation of rural housing at non-residential area.

(c) Construction of community centers and rest houses. ]

<sup>1</sup>(d) Monitoring of rural housing work done by Gram Panchayats and Kshetra Panchayats.

(xi) Drinking water ;

(a) Maintenance of drinking water of public use.

(b) Plan and programme for drinking water.

(c) Prevention and control of water pollution.

(xii) Fuel and fodder land ;

(a) Monitoring and development of fuel and fodder programmes.

(b) Maintenance and development of plants for fuel and fodder areas.

(c) Monitoring of programmes regulated by Gram Panchayats and Kshetra Panchayats.

(xiii) Road, culverts, bridges, ferries, waterways and other means of communication ;

(a) Development and maintenance of rural roads, culverts, bridges and waterways of the district.

(b) Maintenance of river banks.

(c) Writings of directions and marks on roads.

(d) Help in removal of encroachment on roads and public places.

(xiv) Rural electrification ;

(a) Assisting Gram Panchayats and Kshetra Panchayats in rural electrification.

(b) Helping in distribution of light in rural areas.

(xv) Non-conventional energy source ;

(a) Development of sources of non-conventional energy.

(b) Assisting programmes of Gram Panchayats and Kshetra Panchayats.

(xvi) Poverty alleviation programme ;

(a) Planning, monitoring and supervision of poverty alleviation programmes.

(b) Co-ordination of programmes with other departments.

(xvii) Education including primary and secondary schools ;

(a) Construction, maintenance and supervision of primary and secondary schools.

(b) Providing education for all in district.

(c) Survey and evaluation of primary and secondary education in district. ]

<sup>1</sup>(xviii) Technical training and vocational education ;

Establishment of technical and vocational training centers and its monitoring.

(xix) Adult and informal education ;

Planning and implementation of adult literacy and informal education programmes.

(xx) Library ;

(a) Construction and maintenance of libraries and reading rooms at Khand level and in district.

(b) Implementation of programmes.

(xxi) Sports and cultural affairs ;

(a) Promotion of cultural activities.

(b) Promotion and supervision of regional cultural and sports activities.

(c) Arrangement of cultural folk activities on important occasions.

(xxii) Markets and fairs ;

(a) Supervision and monitoring of rural markets, fairs (including cattle fair).

(b) Supervision and monitoring of works done by Gram Panchayats and Kshetra Panchayats regarding markets and fairs.

(xxiii) Medical and sanitation ;

(a) Assisting and suitably financing Kshetra Panchayats in the prevention and control of epidemics.

(b) Establishment, maintenance and management of P. H. C. and dispensaries.

(c) Providing drinking water facilities.

(xxiv) Family welfare ;

Implementation, supervision and monitoring of family welfare programmes.

(xxv) Maternity and child development ;

(a) Implementation of maternity and child health programmes.

(b) Promotion of school health and nutrition programme.

(xxvi) Social welfare including welfare of the handicapped and mentally retarded ;

(a) Participation of the social welfare programmes including welfare of handicapped and mentally retarded.

(b) Promoting social welfare programmes of old age and widow pension schemes. ]<sup>1</sup>

<sup>1</sup>(xxvii) Welfare of the weaker sections and in particular of the Scheduled Castes and Scheduled Tribes ;

(a) Promotion of welfare of the Scheduled Castes, the Scheduled Tribes and weaker sections.

(c) Establishment and management of hostels.

(d) Preparation of plans and implementation of schemes, for social justice.

(xxviii) Public distribution system ;

Planning and monitoring of distribution of rural commodities.

(xxix) Maintenance of community assets ;

(a) Co-ordination and integration of the development schemes.

(b) Preservation and maintenance of community assets.

(xxx) Planning and Statistics ;

(a) Preparation of plan for economic development.

(b) Review of the plans framed by the Kshetra Panchayats, their co-ordination and consolidation.

(c) Encuring the execution of the plans at Khand and village level.

(d) Periodical review of achievements and targets.

(e) Collection of data and maintenance of statistics on all matters relating to the implementation of the plan within the district.

(xxxi) Relief work ;

(a) Construction, repairs and maintenance of famine preventive works, establishment and maintenance of relief works and relief houses and adoption of such other measures of relief in time of famine and scarcity as may be considered necessary.

(b) Establishment, management, maintenance and visiting of poor houses, asylums, orphanages, markets and rest houses. ]<sup>1</sup>

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PART — B

(i) laying out, whether in areas previously built or not, new public roads and acquiring land for that purpose and for the construction of building and their compounds, to about on such roads,

(ii) reclaiming unhealthy localities,

(iii) furthering educational objects by measures other than the establishment and maintenance of schools,

(iv) taking a census and granting rewards for information which may tend to secure the correct registration of vital statistics,

(v) constructing, subsidizing or guaranteeing tramways, aerial ropeways or other means of locomotion,

(vi) securing or assisting to secure suitable places for the carrying on of any offensive, dangerous or obnoxious trade, calling or practice,

(vii) conserving and preventing injury or contamination to, or pollution of, rivers and other sources of water supply within its jurisdiction,

(viii) promotion of tourism,

(ix) the doing of anything whether inside or outside the district, whereon expenditure is declared by the State Government or by the <sup>1</sup>[Zila Panchayat] with the sanction of the State Government to be an appropriate charge on the <sup>1</sup>[Zila Panchayat] Nidhi.

### SCHEDULE — III

#### (See section 35)

Powers duties and functions under the United Provinces Panchayat Raj Act, 1947, which shall be exercised or performed by the <sup>1</sup>[Zila Panchayat] or the <sup>1</sup>[Kshettra Panchayat], as is specified in the third column ;

| Section of the United Provinces Panchayat Raj Act, 1947 | Power, duty or function   | Authority by which to be exercised or performed |
|---|---|---|
| 9   | <sup>2</sup> [ * * * * * ]  | <sup>2</sup> [ * * * * * ]                      |
| 11 (1)  | <sup>2</sup> [ * * * * * ]  | <sup>2</sup> [ * * * * * ]                      |
| 12-E  | To tender oath of office to Pradhan of <sup>3</sup> [Gram Panchayat], and Panches, Sarpanches and Sahayak Sarpanches of Nyaya Panchayats. | <sup>4</sup> [Kshettra Panchayat]               |
| 12-F  | To entertain the registrations of Pradhan, <sup>5</sup> [x x x] and members of <sup>3</sup> [Gram Panchayat].                             | <sup>4</sup> [Zila Panchayat]                   |
| 17 (E)  | To sanction proposal of Gram Panchayat for undertaking Small Irrigation Projects.   | <sup>4</sup> [Kshettra Panchayat]               |

[1. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)

[2. Omit. by sec. 124\(c\) of U. P. Act no. 09 of 1994.](#)

[3. Subs. by sec. 124 \(c\)\(ii\) of U. P. Act No. 09 of 1994.](#)

[4. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)

[5. Omit by sec. 9 of U.P. Act No. 44 of 2017.](#)